

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.374 of 1992

DATE OF JUDGMENT: 29.5.1992

BETWEEN:

Mr. Chikala Sreehari .. Applicant

AND

1. The Chief Personnel Officer,
South Central Railway, Railnigayam,
Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop,
Thirupathi,
Chittoor District.
3. The Workshop Personnel Officer,
Carriage Repair Shop,
S.C.Railway,
Tirupathi, Chittoor District. .. Respondents

COUNSEL FOR THE APPLICANT: Mr. P. Venkateswarlu

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana, SC for Rlys.

CORAM:

Hon'ble Shri R. Balasubramanian, Member (Admn.)
Hon'ble Shri C.J. Roy, Member (Judl.)

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This application is filed by Shri Chikala Sreehari against the Chief Personnel Officer, South Central Railway, Secunderabad and 2 others under Section 19 of the Administrative Tribunals Act with a prayer to direct the respondents to appoint the applicant as Skilled Artisan in the pay scale of Rs.950-1500 in the Carriage Repair Shop, Tirupathi and till such time as this is done, to appoint the applicant in the post of Khalasi in the Artisan category out of 40 vacancies notified in the Employment Notice 1/91.

2. The applicant applied for ~~the test to~~ the post of Skilled Artisan in the pay scale of Rs.950-1500. Due to his low position, he could not be appointed in that grade. He was offered a Group 'D' post in the lower scale in Guntakal Division but this also did not materialise. However, in the mean-time, the respondents attempted to recruit fresh labour in Group 'D' in the Carriage Repair Shop, Tirupati itself. It is against this move that the applicant has approached this Tribunal.

U.S.

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Copy to:-

Railway

1. The Chief Personnel Officer, South Central Railway, Sec-bad.
2. The Deputy Chief Mechanical Engineer, Carriage Repair Shop, Thirupathi, Chittoor District.
3. The Workshop Personnel Officer, Carriage Repair Shop, S.C.Rly, Tirupathi, Chittoor District.
4. One copy to Sri. P.Venkateswarlu, advocate, CAT, Hyd-bad.
5. One copy to Sri. N.V.Ramana, SC for Railways, CAT, Hyd-bad.
6. One spare copy.

Rsm/-

Done
Date
4/16/97

.. 3 ..

3. When this case was taken up for admission hearing, our attention is drawn to the fact that the case is covered by the Judgment dated 19.12.1991, in O.A.No.1034/91. Heard Shri P. Venkateswarlu, learned counsel for the applicant and Mr. N.V.Ramana for the respondents. We find that the case is fully covered by our Judgment dated 19.12.1991 in OA 1034/91 and accordingly in this case also we give the same directions to the respondents as below:-

"We direct the respondents that as and when Group 'D' post in the outsider quota become available at Carriage Repair Shop, Tirupati or anywhere else in the Guntakal Division, the applicant should be considered first before considering any other case in the order of his rank in the empanelment for Group 'C' post."

4. We dispose of this application thus at the admission stage itself with no order as to costs.

R. Balasubramanian
(R. BALASUBRAMANIAN)
Member(Admn.)

C. J. Roy
(C. J. ROY)
Member (Judl.)

Dated:

29th May 92

~~By. Registrar (Judl.)~~ S. 46/92

Contd:...4/-

O.A. 374/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
MEMBER (JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER (JUDL)

Dated: 29/5/1992.

ORDER / JUDGMENT

R.A. / C.A. / M.A. No.

O.A. No.

374/92

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

